

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 1443 of 2010

(Arising out of Order-in-Original No. 1/2010 dated 03/02/2010 passed by
the Commissioner of Central Excise, Bangalore.)

M/s. Mphasis Ltd

(Formerly known as Mphasis BFL Ltd.)
Bagmane Tech Park,
C.V. Raman Nagar,
Bangalore – 560 093.

Appellant(s)

VERSUS

**Commissioner of Service Tax
BANGALORE SERVICE TAX- I**

1ST TO 5TH FLOOR,
TTMC BUILDING,
above BMTC BUS STAND, DOMLUR
BANGALORE, - 560071
KARNATAKA

Respondent(s)

APPEARANCE:

Shri K.PARAMESWARAN, Advocate for the Appellant

Smt. C. V. Savitha, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20711 / 2021

Date of Hearing: 24/08/2021

Date of Decision: 24/08/2021

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order dictated and pronounced in open court on **24/08/2021.**)

(S.K. MOHANTY)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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